

Transfer

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 321/89

~~PAWN~~

DATE OF DECISION 24.7.92

Shri M.P. Jadeja & Ors. Petitioner

Mr. J.J. Chauhan Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. B.R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan : Vice Chairman

The Hon'ble Mr. R.C. Bhatt : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(1)

Shri M.P. Jadeja and Others

..... Applicants

Vs.

Union of India,

Through:

D.R.M. (E) Western Rly.,

Rajkot.

..... Respondents

O R A L J U D G M E N T

O.A. No. 321 of 89

Date: 24.7.92.

Per: Hon'ble Mr. N.V. Krishnan

: Vice Chairman

This application has been called twice today.

Mr. B.R. Kyada learned counsel for the respondents is present and is ready. None for the applicant. We notice that the applicant has been absent continuously from 14.2.1992. The applicant does not appear to be interested, Therefore, this application is dismissed for default.

R.C. Bhatt
(R.C. Bhatt)
Member (J)

N.V. Krishnan
24.7.92
(N.V. Krishnan)
Vice Chairman

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